

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

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IN  
REJOINDER AFFIDAVIT ON BEHALF OF APPLICANT  
IN**

**Original Application NO. 961 OF 2024**

Nitin Dev

..... Applicant

**VERSUS**

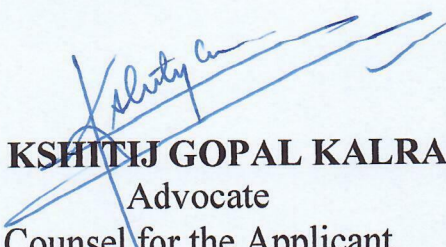
State of Uttarakhand & others

..... Respondents

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Entries from serial nos. 1 to \_\_\_\_\_ have been filled by me.

Dated: 19/02/2025

  
**KSHITIJ GOPAL KALRA**  
Advocate  
Counsel for the Applicant

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IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

REJOINDER AFFIDAVIT  
On behalf of Applicant  
IN

Original Application NO. 961 OF 2024



Nitin Dev

..... Applicant

VERSUS

State of Uttarakhand & others

..... Respondents

REJOINDER AFFIDAVIT OF NITIN DEV (MALE) AGED  
ABOUT 45 YEARS S/O SRI DEV RAJ R/O HOUSE NO.310,  
BLOCK 2, DEECON VALLEY, TAPOWAN, DISTRICT  
TEHRI GARHWAL AGAINST THE REPLY FILED BY THE  
RESPONDENT NO. 5 FOR THE QUERIES RAISED BY THIS  
HON'BLE TRIBUNAL VIDE ORDER DATED 23-12-2024.

DEPONENT

I, the deponent above named, do hereby solemnly affirm and  
state on oath as under: -

1. That the deponent is the Applicant in the aforesaid Original  
Application and is fully authorized to file the present affidavit and

*Nitin*

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as such he is well acquainted with the facts and circumstances of the case deposed below.

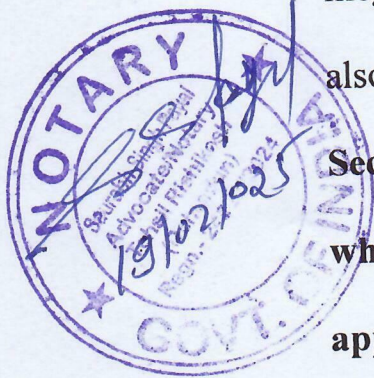
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2. That in order to comply the order dated 23-12-2024 of this Hon'ble Tribunal, the Respondent No. 5 has filed a reply on dated 30-01-2025, however the same contains various misleading facts and in order to rebut the same, the Applicant seeks the leave of this Hon'ble Tribunal to provide a reply *in seriatim*, so that the realities could be put forth before this Hon'ble Tribunal.
3. That the contents of the Para 1 of the reply filed by the Respondent No. 5 are subject to the record.
4. That the contents of the Para 2 of the reply filed by the Respondent No. 5 are not disputed for being the orders of this Hon'ble Tribunal.
5. That the contents of the Para 3(i) of the reply filed by the Respondent No. 5 is utterly denied. It is relevant to state that the Paragraph No. 5 of the Compliance Report on behalf of the DM, Tehri Garhwal, based on the Joint Committee's findings clearly specifies that the land under the possession was found out to be in possession of the Respondent No. 5, although being illegal

Nitish

possession. It is also pertinent to state that the Respondent No. 5 has made an evasive reply to the queries of this Hon'ble Tribunal. It is also highly relevant to point out that under the garb of mentioning that only the 0.1566 hectare is built up area and the rest is open area, the Respondent No. 5 has failed to elucidate as to whether the open area is being used in any manner or not.

6. That the contents of the Para 3(ii) of the reply filed by the Respondent No. 5 is utterly denied. It is quite surprising that the Respondent No. 5 has also failed to mention that he is under an illegal possession of the alleged area of forest land. The same is also evident from the response affidavit filed by the Principal Secretary, Forest & Environment, Uttarakhand Dehradun, wherein, on page No. 53 (paragraph No. 3 (d) makes it apparent that Prem Chaitanya (deponent of the affidavit filed by Respondent No. 5) is in illegal possession of the said land since 2011. Further, it has also been mentioned in the response affidavit of Respondent No. 1 that as per the Letter No. 1125/X-3-21/2(04)2018 dated 14-09-2021, the land under said lease No. 52,

*Nitish*

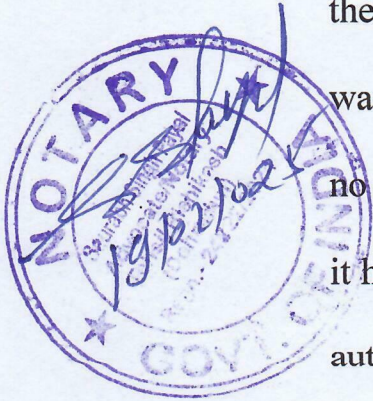


on which the Respondent No. 5 is illegally present, needs to be vacated as per the provisions of the Indian Forest Act, 1927 and the Forest Protection Act, 1980.

7. That the contents of the Para 3(iii) of the reply filed by the Respondent No. 5 is utterly denied for being vague and misleading.

It is noteworthy to mention that merely mentioning the built-up area and open/free space does not absolve the Respondent No. 5 from his barbarous act of firstly illegally possessing the forest land without any valid/legal lease being in Respondent No. 5's name and thereafter illegally possessing the land in excess to what was originally granted in the lease No. 52. More surprising fact is that the Respondent No. 5 fails to witness the fact that the said Lease was initially given to Swami Vivekananda and thereafter, there is no renewal of the same in the name of the Respondent No. 5. Even it has been clearly mentioned in the reports submitted by the state authorities that while illegally possessing the land, the Respondent No. 5 is using the said land for commercial purposes. Even the website of the Respondent No. 5 clearly mentions the same, extract

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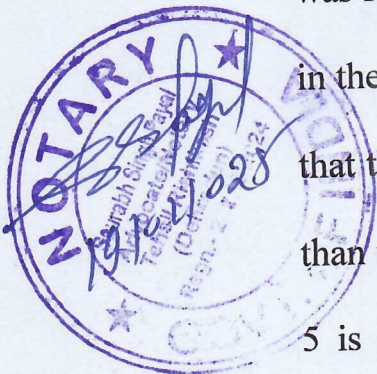


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of which is hereby attached as Annexure No. 1 with this Rejoinder Affidavit. The same makes it evident that in the name of donation and meditation the Respondent No. 5 is taking tariffs from tourists to let them stay in the land of forest and enjoy the property.

8. That it is also relevant to state that the Respondent No. 5 has also failed to revert back to the query No. 4 raised by the Hon'ble Tribunal in its order dated 23-12-2024.
9. That the contents of the Para 4 of the reply filed by the Respondent No. 5 are denied. The same is utterly contradictory to the reports submitted by the state machineries wherein the Respondent No. 5 was found out to be in possession of land way more than what was in the lease No. 52. Even if it is admitted for the sake of argument that the Respondent No. 5 has not illegally encroached more land than the area mentioned in the Lease No. 52, the Respondent No. 5 is still not legally authorized to be in possession of the land therein. Moreover, the huge so called Ashram allegedly build up in 0.1566 hectare i.e. 1566 square meter, falls within the flood plain zone, as evident from the records/reports submitted by the State

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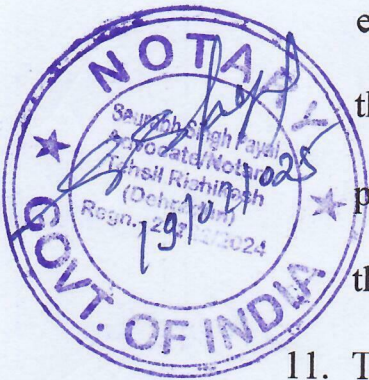
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machineries. Hence, is in utter violation of the Uttarakhand Flood Plaining Zone and the notifications passed under it.

10. That the contents of the Para 5 of the reply filed by the Respondent No. 5 are denied *in toto*. The malice on the part of the Respondent No. 5 is evident from the fact that in order to misguide the forest department as well as this Tribunal, the Respondent No. 5 has calculatingly refrained from using any fencing so that the Respondent No. 5 can, at any point of time, deny possessing the excess land whereas in reality, the open space is also being used by them in illegal manner to lure their customers/tourists. The photographs attached with the Reply nowhere prove the point that there is no boundary wall etc.

11. That the contents of the Para 6 of the reply filed by the Respondent No. 5 are denied for being misleading. The Respondent No. 5 has yet again used the same tactic of mentioning that the built up area is 0.1566 hectare and the rest is open space, whereas the State machineries have mentioned unequivocally that the Respondent

Noting

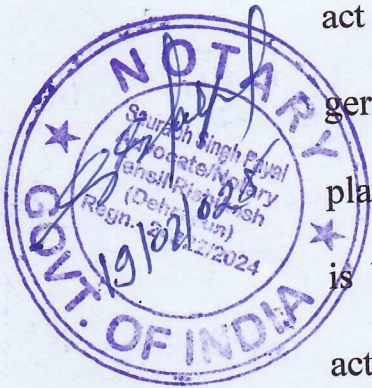


No. 5 was found in possession of the land excess to what was mentioned in the original lease.

12. That in reply to the contents of the Para 7 of the reply filed by the Respondent No. 5 it is relevant to state that the Respondent No. 5 is merely inclined towards getting rid of the proceedings against him rather than contesting the same as he is well aware of the fact that he is in illegal possession of the leased land and has used the land for commercial purposes which is in direct contravention with the lease terms and also violates the provisions of the Indian Forest act and Forest Conservation Act. In addition to the same, it is also germane to state that there are many videos on social media platforms clearly stating that the said land belonging to the forest is being used by the Respondent No. 5 as a hotel/commercial activity and even the videos clearly mention as to what is the tariff of the rooms offered by the Respondent No. 5. Evidences of the same are attached herewith as Annexure No. 2 (colly).

13. That it is of prime importance to point out that the Respondent No. 5 has failed to elucidate as under which capacity is he holding the

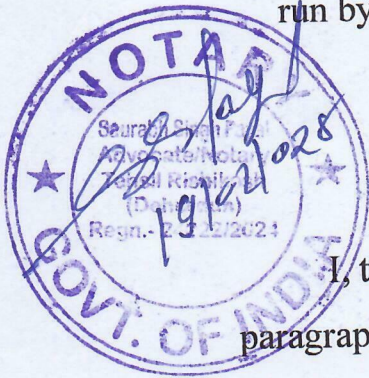
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land of Forest Department and running a commercial business on the same. It would also not be out of place to mention that even the encroachment done by the Respondent No. 5 is apparent from the fact that the boring and construction of Septic tank done by the Respondent No. 5, which is yet again illegal and without any permission, is done on the excess land encroached as the same lies outside the premises of so called ashram/resort being run by the Respondent No. 5.

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*Nitin*

DEPONENT

I, the deponent above named, do hereby declare that contents of paragraph nos. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12 and 13 of this affidavit are true to my personal knowledge as well as the legal advice received by me, which all I verify and believe to be true that no part of this affidavit is false and nothing material has been concealed.

Verified on: 19-02-2025  
Verified at: Rishikesh

*Nitin*

DEPONENT

Identified by :

*Kshitij Kalra*  
**KSHITIJ GOPAL KALRA**  
Advocate  
Reg. No. UK 983/21  
Mob.: 8668740652, 9405926952  
kshitij.g.kalra@gmail.com

This affidavit is sworn before me by  
Shri. *Nitin Dev*  
Who is identified by Shri. *Kshitij Gopal Kalra*  
At Rishikesh, Dehradun on *19/02/2025*

*Saurabh Singh Payal*  
*19/02/2025*

**Saurabh Singh Payal**  
Advocate/Notary  
Tehsil Rishikesh  
(Dehradun)  
Regn.- 24222/2024

### DAILY MEDITATION



#### Daily meditation schedule :

Dynamic meditation -	06:30am to 08:00am
Dance meditation -	10:30am to 11:30am
Kundalini meditation -	04:00pm to 05:00pm
Evening satsang -	06:30pm to 08:00pm

Note: During events/camps/retreats daily schedule may change



#### Donation amount (inclusive of all meals & meditations):

- ✓ Ganga Kutir with attached washroom: INR 2500 per day per person on sharing → Amount mentioned ₹ 2500 per day
- ✓ Krishna Kutir with attached washroom: INR 2000 per day per person on sharing → Amount mentioned ₹ 2000 per day
- ✓ Janki kutir (common washroom): INR 1200 per day per person on sharing
- ✓ Shabri Kutir (Dormitory): INR 1200 (15/16 beds)

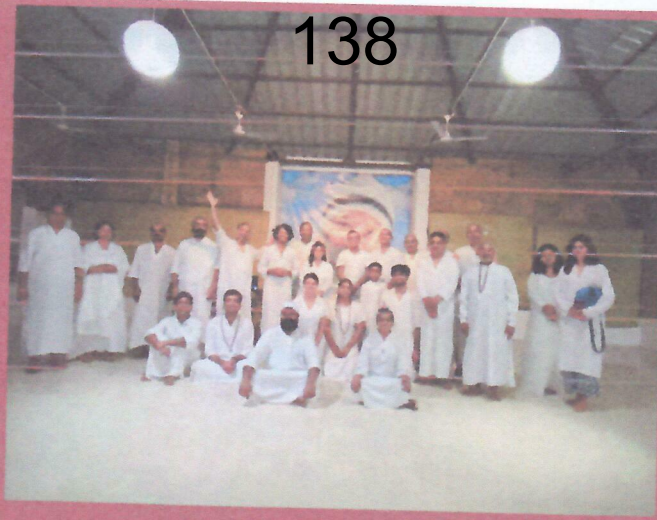
Note: (1),(2) are with attached washroom

Note: (1),(2),(3) are on twin/triple sharing basis

If you are alone then You can book your bed and we will take another booking of other bed.

NOTE: 1-Drinks and smoking strictly not allowed at ashram. 2-Kids below 10 years is not allowed. 3- Maroon Rob is compulsory to wear in ashram premises. 4-No changes applicable in booking after confirmation. 5-Please make sure all Meditation sessions are compulsory to join.





Maroon & White robes are mandatory during meditation.  
 This is the general schedule of our ashram.  
 Kindly confirm your exact date and room preference.  
 We will check availability and confirm you.  
 Please feel free to write back/call for any further clarifications.  
 Everyone needs to bring identity proof like Aadhaar Card, Voter ID, Passport.\*  
 Check-IN - After 12.00 PM  
 Check-OUT - Before 10.00AM

## OSHO

GANGADHAM

Osho Ganga Dham ashram is situated on the Ganges River at  
Brahmapuri, on Badrinath Road

[read more...](#)

### Useful Links

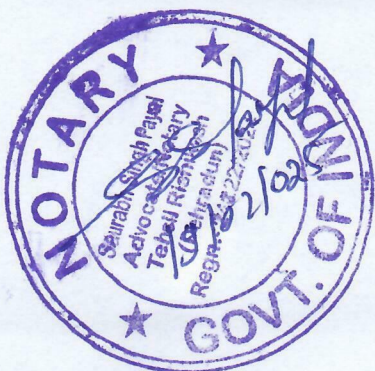
- [Daily Meditation](#)
- [Upcoming Events](#)
- [Event Organizer](#)
- [Gallery](#)
- [Contact](#)
- [Privacy Policy](#)
- [Terms of Use](#)

### Meditation

- [Dynamic](#)
- [Kundlini](#)
- [Nadabrahma](#)
- [Soulshanker](#)
- [Mystic Rose](#)

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**OSHO**  
GANGA DHAM

Room charges	2000 per person per day or sharing
	1500 per person per day or sharing
	1000 per person per day or sharing
	500 per person per day or sharing

19/02/2024

GOVT. OF INDIA

149713078, +91-9255160719

19/02/2024

NOTARY

Govind Singh Pajal  
Advocate/Notary  
(Delhacchun)  
Regn. - 24222/2024

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12

Osho Gangadham Ashram Rishikesh| Beautiful River View Rooms and Food Facility | Surrounded by Nature



sho Gangadham Ashram Rishikesh| Beautiful River View Rooms and Food Facility | Surrounded by Nature



The charge of this room is 2000 INR per person.



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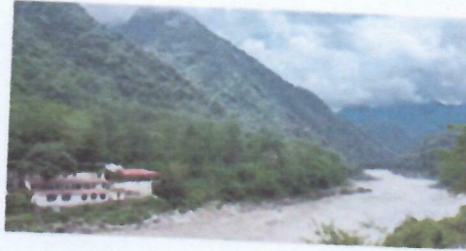
Osho Gangadham Ashram Rishikesh | Beautiful River View Rooms and Food Facility | Surrounded by Nature

From inside as well you can see the view and generally in ashrams with don't see kind of rooms nowadays.



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## Osho Ganga Ashram Rishikesh (Entry Fee, Timings, History, Images & Location)




### Osho Ganga Ashram Rishikesh Entry Fee

- For 1 - and 2-day entry stickers: the cost per day is ₹ 1950 for international visitors and ₹ 970 for resident Indian nationals.
- First time visitors will need to pay ₹ 100 for a gate pass with digital photo. This does not include the actual daily entry sticker.

### Osho Ganga Ashram Rishikesh Phone

0914 932 3698

0925 816 0729

Rating:  4/5 stars  
Based on total 64 reviews

**Osho Ganga Ashram Rishikesh**  
**Address:** Jaanaki Cottage, Lease No-  
52, Badrinath Road, Brahmपुरi,  
Rishikesh, Uttarakhand, 249201, India

